5.

बिल्ली के टलीफोन झापरेटरों द्वारा भूख हड़ताल

# 3514. भी मनी राम बागड़ी: भी के० कुल्हम्बु:

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) नाया किदवई भवन, नई दिल्ली के तीन टेलीफोन म्रापरेटर भुख हड़ताल पर हैं;

(ख) इस हड़ताल के क्या कारण हैं; ग्रीर

(ग) सरकार इस मामले को हल करने के लिए क्या कार्यवाही कर रही है ?

संचार मंत्री (श्री वुजलाल वर्मा): (क) जी हां। भूख हड़ताल तारीख 27-6-77 को दोपहर 12 बजे से प्रारम्भ हुई ग्रौर 28/ 29 जून, 77 को ाधी रात के बाद समाप्त इर्ह।

(ख) ग्रीर (ग) ः दिल्लो सर्किल की ग्राल इंडिया टैलीफोन ट्राफिक एम्ग्लाइज ग्रसोसिएशन ने 5 मागों की एक सूची पेश की है,जिन की जांच की जा रही है।

## Collection of Cess for Welfare of Bidi Workers

3515. SHRI G. NARASIMA REDDY: Will the Minister of PARLIAMEN-TARY AFFAIRS AND LABOUR be pleased to state:

(a) the total amount being collected towards cess for welfare of bidi workers per year;

(b) the plans of Government for utilising these funds towards the welfare of the workers; and

(c) whether Government are going to contribute its share to this fund and if so, how much?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The Beedi Workers Cess Act has come into force with effect from 15th Feb-

Ŋ

rurary, 1977. During the period 15th February to 31st March, 1977 a sum of approximately Rs. 32 lakhs was collected and during 1977-78 it is expected that Rs. 2 crores will be collected.

(b) The draft Beedi Workers Welfare Fund Rules have been notified for public comments and replies received are being examined. After the Rules have been finalised proto type welfare schemes would also be drawn up for implementing in various places where there is concentration of Beedi workers. It is proposed to give priority to the medical care of the workers and their dependents.

(c) No.

#### Transfer of Doctors of C.G.H.S. Dispensaries

3516. DR VASANT KUMAR PAN-DIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there are any set rules for the transfers of doctors working in the C.G.H.S. dispensaries inside Delhi and at other out-stations in the country;

(b) if so, the details thereof;

(c) whether a number of doctors have continued to work in a particular dispensary for more than the normal term of 5 years and they had political influence; and

(d) if so, what action is proposed in such cases and to regulate the working conditions of the CGHS doctors to mitigate their grievances on this account?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) and (b). The Medical Officers working in C.G.H.S. Dispensaries in Delhi and other places are generally transferred from one dispensary to another on completion of 3-5 years. However, transfers in the exigencies of service are made as and when required irrespective of the normal tenure.

(c) and (d). There are only 7 medical officers out of 168 in Delhi who have completed 5 years in their present places of posting during last 4 months and their cases for transfer are being processed.

### Representation from Federation of Medical Representatives Association of India for Removal of Wage Ceiling

3517. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AF-FAIRS AND LABOUR be pleased to state:

(a) whether Government have got any representation from the Federation of Medical Representatives Association of India for the removal of wage ceiling from the Sales Promotion Employees' Act, 1976; and

(b) if so, the contents thereof and action taken thereto?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA); (a) and (b). A representation dated the 20th June, 1977 from the Federation of Medical Representatives' Associations of India has been received in the Ministry of Labour. One of the demands of the Federation is the removal of wage/commission ceiling from the Sales Promotion Employees (Conditions of Service) Act, 1976. The Federation has already been informed that the matter is receiving Government's attention.

2. Arising out of the decisions of the Tripartite Labour Conference, held on the 6th-7th May 1977, a Committee is being constituted shortly to study, in depth, all issues concerning the comprehensive Industrial Relations Bill; the question of including medical and sales representatives within the definition of 'workman' under the Industrial Disputes Act, 1947 is likely to come up before the Committee. Any amendment to the Sales Promotion Employees (Conditions of Service) Act, 1976 would be considered in the light of the recommendations of the Committee.

-94

#### Social Security Tax

3518. SHRI P. RAJAGOPAL NAIDU: Will the Minister of PAR-LIAMENTARY AFFAIRS AND LA-BOUR be pleased to state:

(a) whether Government are intending to introduce Social Security Tax as in other countries; and

(b) if so, when?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No such proposal is under consideration at present.

(b) Does not arise.

#### Shortage of Material in Orissa

3519. SHRI GIRIDHAR GOMAN-GO: Will the Minister of COMMUNI-CATIONS be pleased to state:

(a) whether the delay in implementation of proposed programmes and projects by the Department of Telecommunications is due to nonavailability of materials in time particularly for the distant and backward districts of Orissa; and

(b) if so, the steps taken by Government to provide the materials on priority basis to speed up the progress?

THE MINISTER OF COMMUNI-CATIONS (SHRI BRIJ LAL VARMA): (a) No, Sir, Stores required for development of telecomfacilities, as per plan, munication are procured and distributed to various units, which includes Orissa Circle. No specific shortfalls are anticipated as far as 1977-78 plan for Orissa Circle is concerned, and all